



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 16th October, 2019

SRO 593 .-Whereas, on 02.01.2012 P/S Hajin received a written docket to the effect that during Naka checking at Khumina Baharabad Hajin, three suspects were asked to show their identity cards, but they could not show their identity cards and on questioning the suspects disclosed their identity as 1. Fayaz Ahmad Mir S/O Gh. Mohammad Mir 2. Zubair Ahmad Parray S/o Ab, Rashid Parray 3. Ishaq Ashraf Baba S/O Mohammad Ashraf Baba (all residents of Hajin). Consequently personal search of two suspects was conducted and during the search some objectionable material in the shape of letter pads of banned outfit of Hizbul Mujahideen, printed poster and matrix sheet were recovered from their possession; and

2. Whereas, a case FIR No. 01/2012 U/S 120-B RPC and 13 & 20 ULA (P) Act, 1967 was registered at Police Station Hajin and investigation initiated; and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons namely 1. Fayaz Ahmad Mir S/O Gh Mohammad Mir 2. Zubair Ahmad Parray S/o Ab. Rashid Parray 3. Ishfaq Ahmad Baba S/o Mohammad Ashraf Baba (All residents of Hajin) under sections 120-B RPC, 13 & 20 of the Unlawful Activities (Prevention) Act 1967. The accused have been arrested and later on released on bail under the orders of Hon'ble Court; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Fayaz Ahmad Mir S/o Gh. Mohammad Mir 2. Zubair Ahmad Parray S/o Ab. Rashid Parray 3. Ishfaq Ahmad Baba S/o Mohammad Ashraf Baba (all residents of Hajin) for the commission of offences punishable u/s 13 & 20 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 01/2012 of Police Station Hajin.

By order of Government of Jammu and Kashmir.

Sd/-

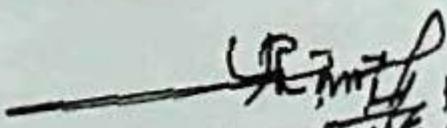
Principal Secretary to the Government
Home Department

Dated: 16.10.2019

No. Home/Pros/79/2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-146/S/2018/34808-10 dated 12/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


16.10.19.
Under Secretary to the Government
Home Department